

[Mr. Speaker]

with instructions to report by the last day of the first week of the next session."

The motion was adopted.

12.41 hrs.

PREVENTION OF WATER POLLUTION BILL

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHYAYA) : Sir, I beg to move :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the prevention of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Prevention of Water Pollution Boards, for conferring on such Boards functions relating thereto and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 30th July, 1971 and communicated to this House on the 31st July, 1971 and do resolve that the following 24 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

- (1) Shri Maganti Ankincedu
- (2) Shri Kondajji Basappa
- (3) Shri Onkar Lai Berwa
- (4) Shri Chakleshwar Singh
- (5) Shri Chhuttan Lal
- (6) Shri G. C. Dixit
- (7) Shri T. H. Gavit
- (8) Shri Mani Ram Godara
- (9) Shri K. Gopal
- (10) Shri Samar Guha
- (11) Shri M. M. Hashim
- (12) Shri A. K. Kislu
- (13) Hazi Lutfal Haque
- (14) Shri Yamuna Prasad Mandal
- (15) Shri Shyamnandan Mishra
- (16) Shri Mohan Swarup
- (17) Shri Rajaram Dada Saheb Nimbalkar

- (18) Shri Ramji Ram
- (19) Shri P. Ganga Reddy
- (20) Dr. Saradish Roy
- (21) Shri S. A. Shamim
- (22) Shri Ramavatar Shastrri
- (23) Shri S. D. Singh ; and
- (24) Shri G. Vishwanathan."

SHRI SEZHIYAN (Kumbakonam) : Sir, I want to make one slight alternation here. Instead of Shri G. Viswanathan at No. 24 I want to include the name of Shri R. P. Ulganambi.

SHRI K. S. CHAVDA (Patan) : Sir, with your permission I request that instead of Shri Shyamnandan Mishra, Shri N. N. Patel be nominated to the Joint Committee.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, there is something wrong in that party then.

SHRI S. M. BANERJEE (Kanpur) : Sir, before you give your consent let me say that some thing very wrong has taken place in that party. Every time there is an amendment, After all the Chief Whip or the Deputy Chief Whip of the ruling party goes to each party and consults them about the names. How is it that every time the name is changed ?

MR. SPEAKER : I am not concerned with what happens behind the scenes.

SHRI D. P. CHATTOPADHYAYA : Sir, I accept both the amendments.

MR. SPEAKER : I shall now put the motion in the amended form.

The question is :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the prevention of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Prevention of Water Pollution Boards, for conferring on such Boards functions relating thereto and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 30th July, 1971

and communicated to this House on the 31st July, 1971 and do resolve that the following 24 members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

- (1) Shri Maganti Ankineedu
- (2) Shri Kondajji Basappa
- (3) Shri Onkar Lal Berwa
- (4) Shri Chakleahwar Singh
- (5) Shri Chhuttan Lal
- (6) Shri G. C. Dixit
- (7) Shri T. H. Gavit
- (8) Shri Mam Ram Godara
- (9) Shri K. Gopal
- (10) Shri Samar Guba
- (11) Shri M. M. Hashmi
- (12) Shri A. K. Kaku
- (13) Hazi Lutfal Haque
- (14) Shri Yamuna Prasad Mandal
- (15) Shri Nanubhai N. Patel
- (16) Shri Mohan Swarup
- (17) Shri Rajaram Dada Saheb Nimbalkar
- (18) Shri Ramji Ram
- (19) Shri P. Ganga Reddy
- (20) Dr. Saradish Roy
- (21) Shri S. A. Shamim
- (22) Shri Ramavatar Shastri
- (23) Shri S. D. Singh, and
- (24) Shri R. P. Ulganambi.”

The motion was adopted

MR. SPEAKER : Now we come to the Bills. The time is very limited and there are so many Members to speak at the end of the day on the question of floods and drought. Those Members who were present in the Business Advisory Committee know that we placed these Bills on the agenda thinking that they were very non-controversial and would be passed very soon so that the rest of the time would be devoted to the discussion on floods and drought.

SHRI CHINTAMANI PANIGRAHI : Sir, you should allow more time for discussion of the floods and drought situation.

12 45 hrs.

PREVENTION OF INSULTS TO NATIONAL HONOUR BILL—Contd.

श्री राम सहाय पाण्डे (राजनदगाव) : अध्यक्ष महोदय, “राष्ट्रीय गौरव के अपमान का निवारण विधेयक” पर बोलते हुए मैं यह कहना चाहता हूँ कि राष्ट्र का सम्मान ध्वज और राष्ट्रगीत के माध्यम से सुरक्षित रहे और हम राष्ट्र का सम्मान करें, उसके लिए यह विधेयक इस सदन के सामने उपस्थित है।

श्रीमन्, इतिहास साक्षी है कि 14 अगस्त सन् 1947 के पूर्व इस राष्ट्र में प्रभुसत्ता की स्थापना नहीं हुई थी। कोई राष्ट्र ध्वज नहीं था जो समग्र राष्ट्र का प्रतिनिधित्व कर सके। कोई राष्ट्रगीत नहीं था जो वरोडों कठों का प्रतिनिधित्व कर सके व राष्ट्र की वन्दना कर सके। 14 अगस्त सन् 1947 के दिन रात्रि के 12 बजे देशरत्न डा० राजेन्द्र प्रसाद के नेतृत्व में जब भारत का सविधान पारित होकर देश स्वतंत्र घोषित हुआ तो श्व ध्वनि के साथ राष्ट्रध्वज लहराया गया और राष्ट्रगीत गाया गया। वह दिन राष्ट्र का सर्वोत्तम पवित्र दिन था जिस दिन कि लोकतंत्र के माध्यम से प्रभुसत्ता की स्थापना हुई और राष्ट्रगीत के माध्यम में हमने राष्ट्र की वन्दना की :

“जनगणमन अधिनायक जय हे,
भारत भाग्य विधाता।”

जब मैं इस विधेयक को देखता हूँ तो कुछ चिन्ता होती है। इतने वर्षों के बाद एक, ऐसे विधेयक को लाने की आवश्यकता का अनुभव हुआ। अब राष्ट्र में एक ऐसी चेतना व भावना होनी चाहिए थी कि जब राष्ट्रगीत गाया जाय तो हम तन कर खड़े हों। जब राष्ट्रध्वज फहराया जाय तो उसकी गरिमा और प्रतिष्ठा